

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
New Delhi**

**Petition No. 330/TT/2022**

- Subject** : Petition for determination of transmission tariff in respect of 12 number of Intra-State Transmission Lines owned by TSTRANSCO certified by the SRPC as non-ISTS lines carrying more than 50% inter-State power, for inclusion in PoC transmission charges for 2016-17, 2018-19 and 2020-21.
- Date of Hearing** : 26.7.2023
- Coram** : Shri Jishnu Barua, Chairperson  
Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member
- Petitioner** : Transmission Corporation of Telangana Limited (TCTL)
- Parties present** : Ms. Swapna Seshadri, Advocate, TCTL  
Ms. Ashabari Thakur, Advocate, TCTL  
Ms. Kavya Bhardwaj, CTUIL  
Shri Sidharth Sharma, CTUIL

**Record of Proceedings**

Learned counsel for the Petitioner submitted that the instant petition has been filed for the determination of transmission tariff in respect of 12 number of intra-State Transmission Lines owned by TSTRANSCO for 2016-17, 2018-19 and 2020-21, which have been certified by the Southern Region Power Committee (SRPC) as non-ISTS lines carrying more than 50% inter-State power, for inclusion in the common pool.

2. Learned counsel for the Petitioner submitted that the information sought vide RoP dated 22.5.2023 has been submitted. The Petitioner has followed the process to get the SRPC certification, and these lines carried inter-State power during the years 2016-17, 2017-18, and 2020-21. Therefore, tariff may be approved for these lines.

3. The Commission observed that SRPC has not certified these lines to be carrying inter-State power in year 2019-20, while these transmission lines have been certified to be carrying inter-State power in 2016-17 and 2017-18. The Commission observed that it would like to understand the procedure adopted by SRPC while certifying that these lines are carrying inter-State power and accordingly directed SRLDC and SRPC to appear before the Commission through a well -acquainted competent person on the next date of hearing.



4. The learned counsel of KPTCL sought time to reply in the matter.
5. The Commission further directed the Petitioner to furnish the name of the inter-state transmission lines certified by SRPC s and approved by SERC as ISTS for the years 2009-14, 2014-19 and 2019-20 and transmission lines included in PoC pool on affidavit with a copy to the Respondents by 14.8.2023.
6. The Commission directed the Respondents to file their reply on an affidavit by 28.8.2023 with an advance copy to the Petitioner and the Petitioner to file its rejoinder, if any, by 11.9.2023. The Commission further observed that no request for an extension of time will be entertained and directed the parties to strictly comply with the above directions within the specified timeline.
7. The Petition shall be listed for further hearing along with Petition No. 25/MP/2022 on 29.9.2023.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Joint Chief (Law)

